

ITEM NO.28

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11187/2022

(Arising out of impugned final judgment and order dated 08-09-2022 in CRLMC No. 6/2021 passed by the High Court Of Sikkim At Gangtok)

P.V.CHANDRAN &amp; ORS.

Petitioner(s)

VERSUS

SANTIAGO MARTIN &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.179686/2022-EXEMPTION FROM FILING O.T. and IA No.179685/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

WITH

SLP(Cr1) No. 11209/2022 (II)

(FOR ADMISSION and I.R. and IA No.180334/2022-EXEMPTION FROM FILING O.T.)

Date : 02-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Arunabh Chowdhury, Sr. Adv.  
Ms. Samten Doma Lachungpa, AOR

Mr. Anupam Lal Das, Sr. Adv.  
Mr. Karma Dorjee, AOR  
Ms. Tashi Rapten Barfungpa, Adv.  
Mr. Aniruddha M. Sethi, Adv.

For Respondent(s) Mr. C.A. Sundaram, Sr. Adv.  
Ms. Rohini Musa, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing official translation and permission to file additional documents/facts/annexures are allowed.

Learned counsel for the petitioners state that they would like sometime to examine the issue in view

of what has been the submission of learned counsel for the respondent to publish something appropriately to resolve the issue. This is in the contest of their claim that they were reporting what had been alleged by the Minister.

At request list on 09.12.2022.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)